

## AUTUMN SESSION

### BULLETIN PART I

THURSDAY, THE 15<sup>TH</sup> SEPTEMBER, 2011.

The House met at 10 a.m. with Hon'ble Speaker in the Chair and transacted Business till 2.10 p.m. The day was allotted for transaction of Government Business.

1. **QUESTIONS**

Starred Questions No. 104 to No. 116 were taken up and disposed off.

2. **Shri H. D. R. Lyngdoh, Minister in-charge, District Council Affairs** moved the Government Resolution for approval of the Order Vide Notification No.DCA.14/2009/44, dt. 1.4.2011 issued by the Governor under Sub-Paragraph (2) of Paragraph 16 of the Sixth Schedule to the Constitution of India, Laid on 9.9.2011. The Resolution was approved by the House.
3. **Shri Salseng A. Sangma, Minister in-charge, Co-operation** laid the Annual Report and Account of Meghalaya State Warehousing Corporation for the year 2009-2010.
4. **Prof. R.C, Laloo, Minister in-charge, Education** moved the Government Resolution on The Right of Children to Free and Compulsory Education, 2009, particularly on Section 21. The Resolution was adopted by the House.
5. **Motion for Modification** on the Meghalaya Right of Children to Free and Compulsory Education Rules, 2011 was taken up and discussed. The House decided not to suspend from operation the whole Rule, but only some parts of the Rule. It decided to suspend Rule 11 (1) (d), and Rule 13, and refer to the Committee on Subordinate Legislation for examination and report to the House.
6. **Shri John Manner Marak, MLA & Member of the Rules Committee** moved the following motion:  
'This House approves the Meghalaya Legislative Assembly Secretariat (Recruitment and Conditions of Service Rules) 2011, as earlier approved by the Rules Committee of the Meghalaya Legislative Assembly on the 29.8.2011, and as laid on the Table of the House on the 9<sup>th</sup> September,2011.'" After discussion, the Meghalaya Legislative Assembly Secretariat (Recruitment and Conditions of Service Rules) 2011 was adopted and passed by the House.
7. **Dr. Mukul Sangma, Chief Minister in-charge, Finance** introduced the Meghalaya Appropriation (No. III) Bill, 2011. The Bill was taken into consideration and passed by the House.
8. **Dr. Mukul Sangma, Chief Minister in-charge, Finance** moved the Meghalaya Fiscal Responsibility and Budget Management (Amendment) Bill, 2011 be taken into consideration. The Bill was taken into consideration and passed by the House.

9. **Shri Rowell Lyngdoh, Deputy Chief Minister in-charge, Parliamentary Affairs** moved the Legislative Assembly of Meghalaya (Members' Salaries and Allowances) (Amendment) Bill, 2011. The Bill was taken into consideration and passed by the House.
10. **Dr. Mukul Sangma, Chief Minister in-charge, Taxation etc.** moved the Meghalaya Tax on Luxuries (Hotels and Lodging Houses) Bill, 2011. The Bill was taken into consideration and passed by the House.
11. **Prof. RC. Laloo, Minister in-charge, Education** moved the Meghalaya State Technical University Bill, 2011. Amendments were submitted by Shri Conrad K. Sangma, Leader of Opposition and Shri Manas Chaudhuri, MLA. After discussion, both the Members did not withdraw their Amendment. The Bill was then put to vote and passed by the House. Prof. R.C. Laloo, Minister, Education also submitted Government Amendments to the Bill which was passed by the House.
12. **Prof. R.C. Laloo, Minister in-charge, Education** moved the Rajitlal University Bill, 2011. Amendments were submitted by Shri James K. Sangma, MLA. After discussion, the Member did not withdraw his Amendment. The Bill was then put to vote and passed by the House.
13. **Prof. R.C. Laloo, Minister in-charge, Education** moved that the International Open University Bill, 2011 be taken into consideration. Amendment was moved by Shri James K. Sangma, MLA. Shri Manas Chaudhuri, MIA, Shri J.M. Marak, MLA and Shri Paul Lyngdoh, MLA also participated and all expressed concern on the mushrooming of private Universities in Meghalaya without verifying their credentials and objective. After discussion, Shri James K. Sangma said that he was withdrawing the Amendment on the assurance that the Government will examine to have a Regulatory Body. The Bill was then taken into consideration and passed by the House.
14. **Election to Financial Committees**  
Shri A.D. Marak, MLA was elected as a Member and Chairman of the Committee on Estimates.
15. **ANNOUNCEMENT**  
The Hon'ble Speaker informed the House that a one day Meghalaya State Legislators Sensitization on National Rural Health Mission Seminar will be held on 16<sup>th</sup> September, 2011 at Shillong. He requested all Members to attend the Seminar.
16. **PROROGATION/ADJOURNMENT**  
Since there was no more Business to be transacted, the House was adjourned/Prorogued sine-die.

**H. Myllemngap**  
**Secretary,**  
**Meghalaya Legislative Assembly.**